
(2021) 12 AFT CK 0012
In the Armed Forces Tribunal
Case No : OA 597 Of 2021

Hay (Clk SD) Umesh Kumar Pandey

APPELLANT

Vs

Union of India & Ors

RESPONDENT

Date of Decision : 06-12-2021

Acts Referred:

Citation : (2021) 12 AFT CK 0012

Hon'ble Judges : Rajendra Menon, Chairperson, (J); P.M. Hariz, Member (A)

Bench : Division Bench

Advocate : Suman Chauhan

Final Decision : Dismissed

Judgement

OA 597/2021

1. None appears for the applicant.

2. When the matter was taken up on 24th March, 2021 none appeared for the applicant and an objection was raised by the respondents with regard to the maintainability of this application not only on the ground of want of territorial jurisdiction but also with regard to jurisdiction of the subject matter of this application. On 30th July, 2021, these objections were pointed out to learned counsel for the applicant and he was directed to address us when he sought time and the case was adjourned to 20th September, 20th September, 2021 due to certain administrative reasons the matter could not be heard. Thereafter, when the matter was taken up on 4th October, 2021, none appeared for the applicant and the matter was adjourned for today. Again when the matter is taken up today, we find that none has appeared for the applicant.

3. Keeping in view the fact that none has appeared for the applicant and the objections raised by the respondents are not being satisfied, we dismiss this OA for want of prosecution.

4. The OA is dismissed for non prosecution.